



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER
ITANAGAR CAPITAL REGION: ITANAGAR

DC

No.DC/ICR-01/2020

Dated Itanagar the 17th April'2020

ORDER

In compliance with the Ministry of Home Affairs, Government of India order vide No.40-3/2020-DM-I (A) dated 15th April'2020 regarding National Directives for COVID-19 Management, the following is hereby ordered for implementation in all the **public spaces** of Itanagar Capital Region until further order:-

1. Wearing of face cover/mask is compulsory in all public places, work places
2. Spitting in all public spaces is prohibited and violation is punishable with fine.
3. Selling of liquor is banned in the Itanagar Capital Region during lockdown period.
4. Gutka, tobacco, pan, pan-masala etc is banned and all pan shops selling these items shall remain closed until further order.

Anybody found violating this order shall be prosecuted as per section 51 of Disaster Management Act, 2005 and section 188 of IPC.

The Superintendent of Police, Itanagar, ADM cum CEO, Itanagar and all the Executive Magistrates-cum-Incident Commanders are enjoined upon to enforce this order in letter and spirit.



Sd/-

[Komkar Dulom]
Deputy Commissioner
Itanagar Capital Region
Itanagar

Dated Itanagar the 17th April'2020

Memo No.DC/ICR-01/2020

Copy for information and necessary action:-

1. The Superintendent of Police, Itanagar.
2. The ADM cum CEO, Itanagar.
3. All Executive Magistrates, ICR.
4. The SDPO, Itanagar/Naharlagun.
5. The DIPRO, ICR.
6. The OC PS Itanagar/Naharlagun/Nrjuli/Banderdewa.
7. LO to DC, ICR.
8. The President/Seceretary, Bazar Welfare Commitee, Itanagar/Naharlagun/ Nirjuli/Kasingsa/Banderdewa.
9. Office copy.

[Komkar Dulomi]
Deputy Commissioner
Itanagar Capital Region
Itanagar